

50100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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E.P/M.A No.....

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SECTION OFFICER (Judl.)

01/11/14

FORM NO. 4  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

Original Application No.

42/2005

Misc. petition No.

Contempt Petition No.

Review Application No.

Applicants: Sri Naba Aranakura

Respondents: Vol. 2 ONS.

Advocates for the Applicant Mr. S. Barikhakar, A. Gohar, Mr. P. Bora, Mr. M. U. Ahmed

Advocates of the Respondents Adv. G. S. -

Notes of the Registry

Date

Order of the Tribunal

24.02.2005

present is The Hon'ble Mr. K. V. Prahладan, Member (A).

Heard Mr. P. Bora, learned counsel for the applicant.

The applicant who is officiating as EDDA cum EDMC, Namtial Pathar Branch Office was terminated w.e.f. 30.06.2003. The applicant submitted two representations dated 28.8.2003 and 11.11.2003 respectively. However there is no response from the respondents to the above two representations. The O.A. is disposed of with direction to the respondents to give reply to the above two representations of the applicant. They will give reply that is lawful,

fair and just. The entire exercise as per the directions given above is to be completed within two months from the date of this order. The respondents to file compliance report within 27.4.05.

List on 27.4.2005 for compliance report.

kd is disposed of. No  
order.

K. V. Prahладан  
Member (A)

Certified copy  
received  
Anil Gohar  
Advocate, 26.02.05  
for Applicant

14.3.05  
Copy of the has been  
sent to the office for safe  
keeping to the respondent  
by post.

2  
5.5.05

No compliance  
report has been  
finalised by the regds..  
so far.

6.5.2005 List on 20.5.2005 for reporting  
compliance.

KV Prakash  
Member

bb

20.5.2005 Mr. M.U. Ahmed, learned counsel  
for the respondents submits that  
direction issued by this Tribunal  
dated 6/5/2005 24.2.2005 has been  
complied with. Accordingly, the  
application is disposed of.

Mr. Abd. G. S.  
26/5/05

26.5.05

Copy of the order

has been sent to  
the office for serving  
the same to the applicant  
by post and a copy  
of the order handed  
over to the ADD. GSAC, this day in the year  
of 2005.

mb

KV Prakash  
Member

20.5.2005  
-201FC

DEPARTMENT OF POSTS: INDIA  
OFFICE OF THE SUPDT. OF POST OFFICES, SIVASAGAR DIVN, JORHAT: 785001

To,

Sri Naba Arondhara ,  
Vill- Arandhoragaon ,  
Via- Khelua ,  
Via- Hahchora ,

No :- A1/ CAT cast /04-05 Dtd. at Jorhat the 27-4-05.

Sub :- OA no. 42/2005 regarding appointment case of Sri Naba Arondhara, Offg. Stg MD(C) at Namtialpathar Branch Post office.

Ref :- Yr. petition dtd. 20-8-03 & 11-11-03.

With reference to your petition cited above, it is to intimate that you are appointed to officiate as MD(C) MC at Namtialpathar BO vide SDIPOs Sivasagar letter no. H1/The Namtialpather dtd. at SVS the 31-7-01 on purely temporary basis, which was clearly written in the said letter. As per Departmental rules and procedure a temporary official may be terminated by the appointing authority at any time without assigning any reason or when Departmental enquiry is completed. As such your prayer for reinstate in service cannot be acceded to .

*Sd*  
Supdt. of Post Offices,  
Sivasagar Divn, Jorhat-1.

Copy to :-

*Perd* ✓ The CGSC, CNT, Guwahati Bench, High court for favour of information and to defend the case. This is in continuation of this office letter dtd. 18-4-05.

*Sharma*  
Supdt. of Post Offices,  
Sivasagar Divn, Jorhat-1

FORM NO.4  
(SEE RULE 42)  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

ORDER SHEET

42/2005

Original Application No.

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicants: Sri Naba Aranakura

Respondents: Vol 2 OVS.

Advocates for the Applicant: Mr. S. Banikakur, A. Gohar and  
P. Bora

Advocates of the Respondents: CGSC

Notes of the Registry Date

24.02.2005

Order of the Tribunal

present & The Hon'ble Mr. K.V.  
Prahладan, Member (A).

Heard Mr. P. Bora, learned  
counsel for the applicant.

The applicant who is officiating as EDDA cum EDMC, Namtial Pathar  
Branch Office was terminated w.e.f.  
30.06.2003. The applicant submitted  
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months from the date of this  
order. The respondents to file  
compliance report within 27.4.05.

List on 27.4.2005 for  
compliance report.

KMP O.A. is disposed of. No



Sd/MEMBER(A)

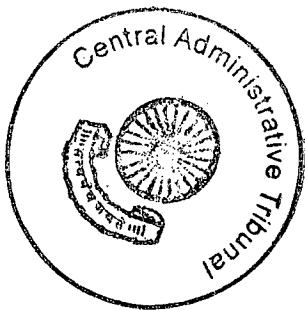
P. T. O

Memo No. 479

2d-28-375

Copy for information and necessary action to:

11) The Superintendent of Posts  
Sibsagar Division, Torkhat,  
Dist. Torkhat, Assam.



N.S.W. 15.3.05  
Section of 'B' (S).  
15/3.

7  
THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH

ORIGINAL APPLICATION NO 42 OF 2005

Sri Naba Arandhara

...Petitioner

-VS-

The Union of India & Ors

...Respondents

LIST OF DATES

DATE	PARTICULAR	ANNEXURE	PAGE
31-7-2001	Order under Memo No.4.1/ Namtial Pathar dtd. 31/7/2001 issued by the Sub Divisional Inspector of Posts Sibsagar Sub Divisional allowing the applicant to officiate as EDDA/ EDMC at Namtial Pathar.	A	14-15
31-7-2001	Charge report signed by the applicant while taking over charge	B	16
July 2002	Acquittance Roll issued by the respondent in respect of salary.	C	17-18
2003	Acquittance Roll issued by the respondent in respect to bonus for the period 2002-2003.	D	19-20
23-6-2003	Order under Memo No. The Namtial Pathar B.O dtd.-23/6/03 issued by the Sub Divisional Inspector of Posts, Sibsagar terminating the service of the petitioner.	E	21-22
20-8-2003	Representation filled by the petitioner before the Superintendent of Posts.	F	23-24
11-11-2003	Representation filled by the petitioner.	G	25-26

PRAYER

The petitioner is praying for setting aside and quashing the order of termination dtd. 23/6/2003 issued by the Sub Divisional Inspector of Posts, Sibsagar Sub Division.

22/2

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal

21 FEB 2005

Filed by

Santanu Borthakur  
Advocate  
18-2-05

THE CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI  
Guwahati Bench  
BENCH. AT GUWAHATI

ORIGINAL APPLICATION NO. 42 2005

Sri Naba Arandhara

..... Applicant

-Versus-

The Union of India & Ors

..... Respondents

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<u>Sl. No.</u>	<u>Particulars of Documents Relied Upon</u>	<u>Page Nos.</u>
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4.	Annexure - B	
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6.	Annexure - D	
7.	Annexure - E	
8.	Annexure - F	
9.	Annexure - G	
	Annexure - G	

Filed by : Santanu Borthakur

Advocate

(2)

THE CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI  
BENCH, AT GUWAHATI

ORIGINAL APPLICATION NO. 42 /2005

Shri Naba Arandhara

S/o shri Mohendra Nath Arandhara

Resident of village Arandhara

P.S. Charakapara,

Dist. Sibsagar. Assam

.....Applicant.....

-Versus-

1. The union of India represented through  
the Seceretary Deperiment of Posts New  
Delhi.

2. The Superintendent of Posts Sibsagar  
Division. Jorhat. Dist. Jorhat. Assam.

3. Inspector of Posts Sibsagar Sub-division,  
Sibsagar. Assam.

4. The Post Master Sibsagar Head Office.

.....Respondents.....

Shri Naba Arandhara

(3)

### DETAILS OF APPLICATION

**1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE**

The present application is filed by the applicant challenging the validity of order under memo No. TI /Namtial Pather B. O. dated 23/6/2003 issued by the Inspector of Posts Sibsagar Sub -Division annexed hereto as Annexure purporting to terminate the services of the petitioner who was earlier allowed to officiate as Extra Departmental Delivery Agent cum Extra Depratmental Mail Courier in Namtial Pathar Branch office (hereinafter called "the EDDA" and "the EDMC" respectively) with effect from 30/6/03.

**2. JURISDICTION OF THE TRIBUNAL**

The applicant Declares that the subject matter of the present application and the order against which the applicant want redressal are within the jurisdiction of this Hon'ble Tribunal.

**3. LIMITATION**

The applicant further declares that the present application fulfills the legal requirements of limitation as prescribed in section 21 of the Administrative Tribunal Act. 1995 as the authority has not been passing any order on the representation dated 20/8/2003 submitted by the applicant before the competent authority.

Sri Naba Pradyumn

4. FACT OF THE CASE

4.1. That the applicant who had studied upto matriculation having applied for appointment to the post of EDDA/EDMC was appointed in Gargaon Branch Office under Nazira Sub - posts office in the year 2000 for one month against a leave vacancy.

4.2. That there after on number of occasions the respondents authority extracted his services as EDMC/ EDDA in different branch posts offices and having found his services satisfactory the respondents more particularly the respondent No. - 3 that is the Subdivisional Inspector of Posts, Sibsagar Sub-division vide his order under memo No. 4. 1/ Namitrial pathar Dated 31/7/2001 allowed the applicant to officiate as EDDA cum EDMC in Namitrial pather Branch.

A typed copy of the said appointment order issued to the applicant along with the photocopy of the original is annexed here with as Annexure - A.

4.3. That pursuant to the aforesaid appointment Dated 31/7/2001 the applicant joined in his service at Namitrial Pather Branch office vice Sri Mohon Gagoi, transferred on 31/7/2001. Since his joining as EDDA cum EDMC in Namitrial pather Branch office the petitioner had been discharging his duties with utmost sincerity and to the satisfaction of all concerned. It is stated by the applicant that after his appointment to the said post the petitioner was allowed to draw regular time seate of pay and authority also started to deduct a fixed amount from his salary against provident fund account. During this period the applicant had also drown Dearness Allownies for four times and bonus

(5)

for three times further depositing security money as required to be done under the relevant provisions by a service holder under Deptt. of posts.

Copies of the charge report dated 31/7/2001 and copies of Acquittance Roll issued by the Respondents in July 2002 in respect of his salary and copy of Acquittance Roll issued by the authority in respect of bonus for the period 2002 - 2003 is annexed herewith as Annexures B.C & D respectively.

4.4. That the applicant begs to state that while discharging his duties in aforeside capacity continuously for more than two years suddenly he received an office order under memo No.Ti/Namial pather B O Dated 23/6/03. issued under the signature of the Sub-divisional Inspector of Posts Sibsagar Sub-division. Vide office order dated 23/6/2003 the said authority purportedly terminated the service of the present applicant with effect from 30/6/2003. The applicant states that the said order was passed without any prior notice to him and without showing /specifying any reason for such termination.

A Copy of the said order dated 23/6/2003 is annexed hereto as Annexure 'E'.

4.5. That the applicant begs to state that a careful look at the said order dated 23/6/2003 reveals that the said order was passed in order to accommodate one Sri Nomal Ch. Hazarika who was under suspension since 6/6/2001 and a disciplinary proceeding was/is pending against him. And making the apprehension of the petitioner

SAC NAMIA Arunachal  
SAC NAMIA Arunachal  
SAC NAMIA Arunachal

true the respondent authority in fact allowed said Sri Nomal Hazarika to officiate as EDMC/EDDA of Namtial pather Branch against the purported vacancy caused due to the termination of service of the petitioner.

4.6. that the applicant begs to state that on receipt of the aforesaid order dated 23/6/2003 the petitioner immediately that is on 20/8/2003 submitted representation before the Superintendent of Posts Sibsagar Division, Jorhat stating entire facts and also pointing out illegalities in the order dated 23/6/2003. The applicant further states that after submiting the said representation the petitioner legitimately expected the higher authority to pass some order on his representation but to his utter dismay the authority remain silent. Having left with no other option the petitioner again on 11/11/2003 submitted a reminder to his earlier representation but the authority concerned is still not passing any order on his representation.

Typed copies of the aforesaid representations dated 20/8/2003, and 11/11/2003 is annexed herewith as Annexures F and G respectively.

4.7. That the applicant begs to state the aforesaid action of the respondents authority in purporting to terminate the service of the applicant that too vide an order which is not at all speaking is illegal and arbitrary. The petitioner stated that the Sub-divisional Inspector of Posts of Sibsagar Sub-division had passed the aforesaid order of termination so as to engage his blue eyed boy in applicants place. The applicant further states that he was appointed against a vacancy caused due to transfer of one Sri Mohon Gogoi EDMC,

from Namthial pather Branch office and as such there cannot have any reason for terminating his service just to accommodate favourite person of the authority.

### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS

5.1. For that aforesaid action of the respondents authority in terminating the service of the petitioner as EDDA / EDMC is illegal and arbitrary in as much as the said order was passed without giving any opportunity to the petitioner. The petitioner having been served continuously for two years without any break his services cannot be terminated without any notice. The respondents authority by terminating the services of the petitioner in violation of the provisions of law has acted illegally, unreasonably and without jurisdiction and as such the same is liable to be set aside and quashed by this Hon'ble Forum.

5.2. For that the petitioner was appointed to the post of EDMC cum EDDA on the basis of his long experience of service and by following due procedure of law. Since his appointment he has been discharging his duties without any break and against regular scale of pay. During this period respondents authorities had bestowed on him treatment similar to other regular employees. The authority paid his bonus, Dearness allowance and also deducted a fixed amount for provident fund Account which has created a legitimate expectation as regards his service as a permanent employee of the deptt. of Posts. But the respondents authority while passing the impugned order failed to take into consideration said facts thereby making it illegal, arbitrary and without jurisdiction and as such the same is liable to be interfered with by this Hon'ble Forum.

15

5.3. For that it is the basic tenet of Service Jurisprudence that before taking any action and/or initiate action against any employee he is required to serve a notice and/or opportunity of hearing. But in the instant case respondent authority, however, passed the impugned order without giving the applicant any opportunity of hearing and the said order itself failed to specify the grounds for termination of petitioner's service that too after two years of continuous satisfactory service. The said order passed by the respondents authority is out and out illegal order and is violative of the principles of Service Jurisprudence and as such is liable to be set aside and quashed by this Hon'ble Forum.

5.4. For that since his appointment to the post of EDDA /EDMC the applicant has a very good track record and had discharged his duties to the satisfaction of all concern and no adverse remark has been passed against him by his superior officers. Inspite of this the respondents authority passed the order terminating his service which do not have any foundation at all and is a stigmatic order. Even assuming but not admitting that there is deficiency in service on the part of the applicant, authority ought to have made an enquiry against him or state the reasons for his termination by a speaking order. But that not having been done respondents have acted illegally, arbitrarily unauthorisedly, unreasonably, irrationally, whimsically and in violation of the provisions of law and as such the same is liable to be set aside and quashed by this Hon'ble Forum.

5.5. For that the impugned order dated 23/6/2003 on the face of it is bad in as much as the malafide intention writ large on the

face of it. The petitioner states that the said order was passed by the respondents authority more particularly respondent No. 3 to accommodate his own blue eyed man and the reference of one Sri Nomal Ch. Hazarika against whom deciplinary proceeding was pending points towards such apprehention. The applicant states that his appointment to the post of EDDA/EDMC was never against temporarily vacant post and even assuming that some one was required to be accommodated there can not have any justifiable reason for terminating the service of the petitioner and the respondents authority ought not to have passed the impugned order but that not having been done the authority have acted in a manner which is not at all bonafide and as such this Hon'ble Forum is required to issue necessary direction to the respondent authority to take necessary corrective steps.

5.6. For that a bare perusal of the impugned order show that the same is an arbitrary order and it is a settled law that if the termination of an empeloyee, even if he is of an ad-hoc, temporary, officiting or casual status, is arbitrary it is violative of the Art. 16 of the Constitution of India, and is liable to be set aside and quashed. In the instant case also the order of termination being arbitrary is violative of the Art. 16 of the Constitution of India and also of principle of law as laid down by the Hon'ble Apex Court in number of decisions and as such the same is liable to be interfered with by this Hon'ble Forum.

5.7. For that the applicant hails from a family with very poor financial back ground and this service was the sole source of livelihood for him and his family with his appointment in the year 2001 and its

continuance for two years without any break has created an expectation in him regarding his continuity in the said post for future also. But the impugned order of termination dated 23/6/2003 has put him into a very precarious situation as he has no other source of livelihood and it is therefore applicant prays for interference from this Hon'ble Forum as otherwise petitioner will suffer irreparable loss, and injuries.

5.8. For that the action of the respondents is wholly illegal, arbitrary, and is violative of Article 14, 16, 19 and 21 of the Constitution of India.

#### 6. DETAILS OF REMEDIES EXHAUSTED

That the applicant declare that he has availed all the remedies available to him by filing representations dated 20/8/2003 and 11/11/2003 respectively though no order was passed on said representations till date and thus there is no other alternative remedy except by way of present Original Application before the Hon'ble Forum.

#### 7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT

That the applicant declare that he has not previously filed any application, writ petition or suit regarding the matter in respect of which the application has been made, before any other Court or any other authority or any other Bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

State Bank of Hyderabad

8. RELIEF SOUGHT FOR

In the premises aforesaid the applicants pray for following reliefs:

- (i) For setting aside and quashing the order dated 23/6/2003 passed by the Sub-divisional Inspector of Posts of Sibsagar Sub-division.
- (ii) For a direction to the respondents to reinstate the applicant as EDDA / EDMC. with continuous service and back wages.
- (iii) Any other relief to which the applicant is entitle to in the facts and circumstances of the case.
- (iv) Any such other order / orders as the Hon'ble Tribunal may deem fit and proper so as to give full and complete relief to the applicant in the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR

- (i) Pending final decision of the application the applicant prays for following interim relief.
- (ii) A direction to the respondents to suspend the operation of the impunged order dated 23/6/2003 at Annexure passed by the Sub-divisional Inspector of Posts Sibsagar Sub-division.
- (iii) Any such further or other order/orders so as to grant adquate intericim relief to the applicant.

(12)

(13)

**10. PARTICULARS OF APPLICATION FEE**

- i) I. P. O. No. 20 Gc 11 7923
- ii) Date 27.1.05
- iii) Payable at Guwahati

**11. LIST OF ENCLOSED RES**

As stated in the Index.

Sriji Naba Aronmara

Contd...P/

VERIFICATION

1. Shri Naba Arandhara, Son of Shri Mohendra Nath Arandhara, Resident of Village Arandhara, aged about 32 years, P.S. Cherakapara in the District of Sibsagar, Assam, do hereby solemnly affirm and verify that the contents of paragraphs 1 to 11 made above are true to my knowledge and belief derived from the information and records of the case. And I have not suppressed any materials facts.

And I sign this verification on this 18<sup>th</sup> day of February, 2005 at Guwahati.

Sri Naba Arandhara  
Signature

- 14 -

O/o The Deptt of posts, India

Inspector of Posts

Sivasagar Sub-Div.

Sivasagar - 785640

Memo no. HI / The Namtial Pathar dtd. at Sivasagar the 31/7/01.

Terminating previous arrangement the following order are issued to have immediate effect.

- i) Sri Mohan Gogoi EDMC Gaurisagar B.O non attached at Namtial Pathar is directed to report duty at Sivasagar H/O the accounts branch will remain attached at there till further order.
- ii) Sri Naba Arandhara is allowed to officiate as EDDA cum EDMC Namtial Pathar B.O on purely temporary basis.

Sd./-

Sub-Divisional Inspector of post

Sibsagar Sub-Division

Copy to the

- i) Postmaster Sivasagar for kind information
- ii) B.P.M. Namtial Pathar B.O for kind information
- iii) SPM ONGC Colony B.O for kind information.
- iv) File.

Sd./- Illigible

31/7/2001

Sub-Divisional Inspector of post

Sibsagar Sub-Division

Certified to be  
true copy.  
Santoi Baman  
polvo const  
18/12/05

cro'ide

Memorandum of interview with Mr. H. J. Harlan, alpather and at  
Singapore - 10. 81-F-01.

## Terminating precision storage

① For Mysore Goyas' Some Guerrigar  
do. now called Lt. Narmalpather do.  
is directed to report daily at  
Biralagar theaceous bison & will  
remain attached at there till further  
orders.

(2) For water storage is allowed  
to utilize as 2000 Cm. Some  
good or more no. of water  
is required to less.

Copyright 1970

SUBDIVISION NO. 141-131-01  
REST OF  
SIBSAGAR SUBDIVISION  
SIBSAGAR - 785562

1) Postscript - Rivalry continues for Rio

~~Dear Sirs~~ Please accept our best regards for kind

卷之三

શાસ્ત્ર શાસ્ત્ર શાસ્ત્ર

— 7 —

certified to be  
true copy

Hibbed  
CAPT  
Santa Barbara  
Advocate  
18208

SUBDIVISION & THE POST OFFICE  
POST OFFICES  
SINGAPORE-SUBDIVISION  
SINGAPORE-2051

Ch-5  
G.O.M.R. 31/3/1961  
राज्यीय डाक विभाग  
DEPARTMENT OF POSTS INDIA  
(संग्रह नियम 267, डाक और तेलिग्राफ विभाग का वर्ग 1, द्वितीय संस्करण)  
(See Rule 267, Posts and Telegraphs Financial Handbook, Volume 1; Second Edition)

दार्ज को बदली पर चार्ज रिपोर्ट और मकानी और टिकटों की स्लीव  
Charge Report and Receipt for cash and stamps on transfer of charge

मानिया रिपोर्ट का है कि  
Certified that the charge of the office of **EDM** (e) "EDM

दार्ज ..... (नाम) **Namdeo Pathak B.O.**  
was made over by (name) **Shri Mohan Gogoi**

(नाम) को  
to (name)

दार्ज  
at (place) **Namdeo  
Pathak**

तारीख

31-7-01  
on the (date)

5.00  
after noon in accordance with

S.O.I.  
Post

No. A-1/Namdeo Pathak  
Mohan Gogoi  
भारतीय बैंकरी  
Relieved Officer

के अनुसार दे दिया। 31-7-01  
from  
Naba Aronduaria

भारतीय बैंकरी  
Relieving Officer  
(कार्यालय संस्थान)  
(P.T.O.)

Certified to be  
true copy  
Santosh Kumar  
Advocate  
18.2.05

Ans. (a) 24 (Large)

**भारतीय डॉक विभाग**  
**DEPARTMENT OF POSTS, INDIA**

(See Appendix H, Posts and Telegraphs Financial Handbook, Volume 1)

### INITIALS/OBVERSE

### वैदेय विद्या/ACADEMIC ROLE

क्रमांक/NO. .... 1..... के लिए.....  
पर्याप्त विवरण.....

On the Estuaries attached to the 10/10/19  
for the month of

1) Vertical pattern  
(One color)

महाराष्ट्र का ११९० विधायक

ମୁଦ୍ରଣ ବିଧି । ୧୯୯୯

३५८

to be entered in the  
memorandum of dis-  
bursement of pay and  
allowances.

क्रमांक दर्शन ग्राहकरता त्रयामध्ये या तीन उत्तरां पर्याप्ततम ग्राहक और गवाह का उत्तरां लिहा जाने चाहिए।  
When the owner is indicate his mark and the signature of a witness should be taken.

164. When the player is incapable, his mark and the signature of a witness should be taken.

certified to be  
true copy  
Santana Bowman  
Advocate  
18.2.05

2/19/2002 08:55 20% 25  
2/20/2002 08:58 20%

(लर्टी ओर/REVERSE)

4111/Total *Desert*

30 35005

Digitized by srujanika@gmail.com

क्षेत्रीय अधिकारी द्वारा दिया गया अनुमति के साथ विवरण

1000/- to the Paying Officer by the Paying Officer.

On the authority of the Establishment/Traveline Allowancee Bill of  
for

संकाधार -  
Signature -

## (देवाकार का विवर परिकल/Accountant of DEVAKAR)

Feb 1/2

तिराया/Date: 20-07-2019

### पदानं के साथ दस्तावेज़ ॥ Statement with designation ॥

### (पाने थाली बिलिंग ऑफिसर/ Billing Officer)

प्रभावित विद्या आवा है कि अपने दिवाली

प्रमाणित किया जाता है कि और दियाई गई, वहां की गई रकम अपनी लागे.....  
का भूतान में सामग्री/भैं प्रतिनिधि के सामने किया गया है और इस केत्र पिछ्के में उन्होंने गई हर रकम के गारंड  
पाने के लिए वर्धान में अंतिम पहिलान लिया गया।

Certified that the amount of Rupees ..... on the ..... day of ..... A.D. 19..... paid as shown has been disbursed in my presence in the presence of my representative and that a proper acquittance has been taken in respect of each amount paid in this Roll from the person entitled to receive it.

यात्रा की जांच और संदर्भ का नियम दिया गया तो व्यक्ति का

महाराजा वाराणसी के अधिकारी हावायन्दुर का  
संस्कृत-पाठ्य ग्रन्थ

Impression of the round M. Q. stamp

Subject to the original stamp or on the  
Postage of the paying office at the  
time of payment.

HISTORICAL NOTES

### Significance of $\alpha$ and $\beta$

संस्कृत विद्या

~~S/G/H~~

ANNEXURE D

## Non-adiabatic Perturbations

40 410 510-24 (4.91)  
A. C. Ur-24 (Largo)

DEPARTMENT OF JUSTICE, INDIA

(શાસ-દાર પિસીય નિયમ-ગુણાકા, કાણ 1 પદી પરિષિકા 11 ડાય).  
(See Appendix II, Posts and Telegraphs (Financial Handbook, Volume 1)).

ONCE,

Bukus

बेतन चिट्ठा/ACQUIT  
200/- 200/-

पर्वत-..... 19. क्षेत्र-.....

प्रतिल भोज भर्त्ता का  
भूत्ताम का नापन भर्त्ता  
दर्ज किए गए।  
To be entered in the  
memorandum of dis-  
bursement of pay and  
allowances.

Of the Establishment attached to the  
for the month of

4-41/No. ....

5. Of the Establishment  
for the month of

1. Of the Establishment attached to the  
for the month of

*Note. - When the boy is admitted to the hospital, after a long time, he should be sent back to his home and the signature of a witness should be taken.*

certified to be  
true copy  
Santana Berman  
Advocate  
18.2.05

(300) 317-1244

11

27

**बाकी रकम** — यातानि ८ की गई राखी रकम  
**Balance**—Amount remaining undischarged  
**लिए की गई नियन रकम**—Not Amount paid

पैसे देना वाला अधिकारी द्वारा परा जाए  
To be filled in by the Paying Officer

Project 16 - 66  
10.5 (110000)

..... 5545 =  
Lorraine, Feb. 21, 1917

..... १०) के लिए पास किया गया

Postmaster G.S.G. 11  
Sivasagar-785640.

(अपै देवा अप्यारी/Dewydays (1977))

19

Therefore from 1933 to 1936, the total of my savings was Rs. 53,45/-

(गृह वित्त विभाग/Finlay's Office)

Spine  
18-10-03  
A.P.M

W Appointement letter  
Received ~~30~~ 30/6/2003

-21-

O/o The Deptt of posts, India  
 Inspector of Posts  
 Sivasagar Sub-Div.  
 Sivasagar - 785640

Memo No. The Namtial Pathar B.O. dt. 23/6/03.

Contemplating disciplinary proceeding against Sri Nomal Ch. Hazarika EDDA / EDMC, Namtial Pathar B.O (A/B ONGC). Who is (sic) put off duty w.e.f. 06-06-2001 and whereas the case of Sri Nomal Ch. Hazarika is yet to be finalised the following order has been issued to be effected w.e.f. 30-6-03.

1. Sri Naba Arandhara who was allowed to officiate as EDDA / EDMC Namtial Pathar B.O. on purely temporary basis vide this office memo no. HI / Namtial Pathar dt. 31/7/01 is terminated w.e.f. 30/6/03.

**Copy to :**

- i) Sri Naba Arandhara, EDDA/MC Namtial Pather B.O (H) Via - ONGC for information & N/A.
- ii) The Postmaster Sivasagar H. O. for information and necessary action.
- iii) The SPM ONGC for infor.

Sd./-illigible

Seal

certified to  
 be true copy  
 Santanu Barman  
 Advocate  
 B. 25 OS

Dept of Posts, India

Off No.:

IN-CHARGE OF  
SIVASAUR SUB-DIV.  
SIVASAUR - 783640

Memo No:- A/ Nambialpather B.O 31 23.6.03.

Contemplating disciplinary proceeding  
against Sri Normal Ch. Haazirha 1331/HOMC  
Nambialpather B.O. (C.H.M.C.) who is on leave P.M.C.  
duly O.E. f. 06.06.2001 and which the date of  
this Normal Ch. Haazirha is yet to be finalized  
the following order has been issued to be effected  
O.E. f. 20.6.03.

3) Sri Naka Aranbhara who was allowed to officiate  
as E.O. from 13th Nambialpather B.O. on purely  
temporary basis vide this office memo no A/  
Nambialpather dt 31.7.01 is terminated O.E. f. 20.6.03.

- 21 -

Copy to:-

(i) Sri Naka Aranbhara. E.O./Nambialpather  
B.O (C.H.) via. O.M.C. for info & res.

(ii) The Postmaster Durgapur H.O. for info  
and res.

(iii) The DPMR Durgapur for info

certified to be  
true copy

Santosh Dattaray  
P.D.V.O. 208  
18-2-08

-23-

To,

Dated : 20/8/2003

The respected Superintendent of Posts.

Sub : Prayer for reinstatement.

Sir,

With due honour it is hereby informed that I Sri Naba Arandhara had worked as EDDA/EDMC in Namtial Pathar Branch Post Office under ONGC Sub Office since 31/7/2001. During that period I served in the said post continuously and had also received DA & Bonus. But inspite of that I had been terminated from service on 30/6/2003 by the Subdivisional Inspector of Posts. As the said action of the concerned Officer in terminating the service of such an employee instead of regularising is illegal I request your honour to take appropriate steps and to reinstate me this being the only source of livelihood for me and my family. This is my humble submissions before your honour.

Thanking You

Your's faithfully

Sd/Naba Arandhara  
Arandhara Gaon  
P.O. : Khelua.  
Dist. : Sibsagar.

Q certified to  
be true copy  
Santanu Borthakur  
Advocate -  
20/8/2003

ପ୍ରାଚୀନମୁଖ୍ୟ କୋର୍ଟ ନେତ୍ରୀ ଓ ପରିପାଳନ ବାନ୍ଦିପାତ୍ର 20/6/2015

~~ANNEXURE 8 FT~~

3

95-20/b/2003

କିମ୍ବା = ସମ୍ମାନ କରା ଅତିକର୍ତ୍ତା କେବେ ମେହା ଅଛିବି ।  
ଶୋଭାନ୍ତିକିତି = କିମ୍ବା ବାବୁ ଉପରେତିରେ ।

ଶ୍ରୀମଦ୍ଭଗବତ

certified to  
be true copy  
Santa Barbara  
Advocate  
18-203

સીંહાસ્ન અંગારાદા  
અંગારાદા નાંડ  
નાંડ = કાંદાદાર  
કાંદાદાર = કાંદાદાર (નાંડ)

25

32

To,

The Superintendent of postal Dept.

Sivasagar Division (Jorhat)

Date : 11/11/2003

Sub :- Application for regularisation of service as a E.D.D.A. Cum EDMC.

Dear Sir,

With due respect I would like to inform you that I Sri Naba Arandhara had been doing as a EDDA Cum EDMC under Sibsagar ONGC colony sub office at Namtial pathar B.O. from 31/7/001 to 31/6/03 with enjoying every facilities of postal Department. But my post is not confirmed yet. On the other hand I was terminated from my office on 31/6/003. without any attributing cause.

Sri I have already two times informed you regarding this concern. But till now I did not get any response from you.

Therefore I again inform you and kindly request you will take a good decision in favour of me.

I enclosed my evident and documents herewith

Thanking you in anticipation.

Yours faithfully,

Sri Naba Arondhara  
Arondhara Goan  
P.O. : Kheluc  
Dist. : Sibsagar (Assam)

certified to b4  
true copy  
Santosh Borthakur  
Advocate  
18-11-2003

To the Superintendent of Postal Deptt.  
Sivasagar Division (Jurisdiction)

Date 22.11.003

Subject: Application for regularization service as a  
S.D.DA cum S.D.M.C.

Dear Sir,

With due respect, I would like to  
inform you that I am Sri Naba Arondhara  
had been doing as a S.D.DA cum S.D.M.C  
under Sivasagar DDC colony Belpat at  
Naminal pather B.O. From 31-7-001 to  
31-6-03, with enjoying every facilities on  
Postal Department. But my post is not  
conferm yet. On the other hand I was  
terminated from my office on 31.11.2003,  
without any attributing cause.

Sir, I have already two times intimated  
you regarding this concern. But till now I  
haven't get any respond from you.

Therefore I again inform you and  
kindly request you will take a good decision  
in favour of me.

I enclosed my  
evident and document of, asking you in anticipation.  
here with.

yours faithfully

Sri Naba Arondhara  
Arondhara - Crore  
P.O. - Khetua  
Dist. Sivasagar (Assam)

certified to be true (Copy)

Santa Barman  
Advocate  
18-2-03